

DVC generation. That is one of the areas which I can mention.

I am not aware of any Soviet offer of a 500 MW unit. I cannot, therefore, make any comment on this. But we are thinking of doing the basic technological work on a 500 MW unit in the Sixth Plan. It cannot come up now, as such a big unit will also require preparation of transmission lines etc. for taking the power from that unit.

He referred to some project in the British days which seemed to have caught his imagination. I am not very certain about that project. If he sends the information to me, I shall certainly look into it, but I am not aware of it.

On the supply of coal to thermal power projects, I have received complaints from some of the DVC units about the quality of coal supplied to them, and whenever I receive such complaints, I got in touch with the concerned Ministry and they do try to help. They have their own limitations, and at this moment when there are difficulties in the supply of coal to all consumers, I do not want to make an issue of the quality of coal being supplied to power plants.

**SHRI BHOGENDRA JHA:** It is bad quality.

**SHRI K. C. PANT:** This is what I am talking about.

About the new generating units, if he refers to the answer to starred question No. 536 answered today, he will get a complete list of the projects.

12.58 hrs.

PAPER LAID ON THE TABLE

IMPORT TRADE CONTROL POLICY

**MR. SPEAKER:** Now, Papers to be Laid. Prof. Chattopadhyaya.

**SHRI SEZHIYAN:** May I make a submission?....

**MR. SPEAKER:** This is some other item.

**THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):** I beg to lay on the Table a copy of the Import Trade Control Policy for the year 1974-75—Vols. I & II. (Placed in Library. See No. LT-6599/74).

RE: PRESIDENT'S ORDER IN REGARD TO AUTHORISATION OF EXPENDITURE OUT OF CONSOLIDATED FUND OF PONDICHERRY

**SHRI SEZHIYAN (Kumbakonam):** I have tabled an adjournment motion and that should have been taken up before any other business was taken up.

**MR. SPEAKER:** Adjournment motion on what?

**SHRI SEZHIYAN:** On the unconstitutionality involved in passing the Presidential order regarding withdrawal from the Consolidated Fund of the Pondicherry Union Territory.

**MR. SPEAKER:** If an objection is being raised on constitutional issues, there is no necessity for an adjournment motion; we can discuss it otherwise also; of course, hon. Members can have an immediate discussion even on constitutional issues. An adjournment motion is necessary when something has happened and where the Speaker thinks that there is something on which a certain number of Members are required to rise and ask for a discussion. I do think that this could be discussed. If you like an adjournment motion, I do not mind. But I do not think it is necessary. We can discuss it otherwise.

13 hrs.

**SHRI SHYAMNANDAN MISHRA (Bagusarai):** All right.